

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE
OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 21st December, 1999.

NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

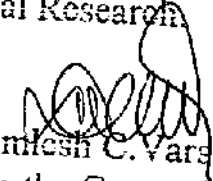
i) The notified Institution shall maintain separate books of accounts for its research activities;

ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;

iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
1.	<u>Dharamshila Cancer Foundation and Research Centre, Vasundhara Enclave, Delhi-110096 (F.No 203/41/99 - ITA-II)</u>	1.4.99 to 31.3.2002
2.	<u>Deendayal Cancer Research Centre, 926, Fergusson College Road, Pune-411004 (F. No 203/42/99-ITA-II)</u>	1.4.99 to 31.3.2002

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)
Under Secretary to the Govt. of India

Notification No. 11179

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), New Delhi,
6. Commissioner of Income Tax, Pune -II.
7. Concerned files.
8. Guard file.


(Kamlesh C. Varshney)
Under Secretary to the Govt. of India

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 21 दिसम्बर, 1999

अधिसूचना

आयकर

सं० सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा 1। के खण्ड 1।।। के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अन्तर्गत निम्नलिखित शर्तों के अधीन अनुमोदित करती है:-

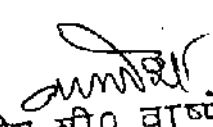
1। अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रखेगी ;

2। अधिसूचित संस्था हरेक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक विभाग, प्रौद्योगिकी भवन, न्यू महरौली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी ;

3। अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेखे की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम, 1961 की धारा 35 की उपधारा 1। के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रति वर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले 1। आयकर महानिदेशक 1।, 10 मिडलटन राँ, 5वाँ तल, कलकत्ता-700071 1। सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान 1। आयकर आयुक्त आयकर निदेशक 1। को प्रस्तुत करेगी ।

क्रम सं०	अनुमोदित संगठन का नाम	अवधि जिसके लिए अधिसूचना प्रभावी है
1.	धर्मशाला बैसर फाउंडेशन एवं अनुसंधान केन्द्र, वसुन्धरा एन्क्लेव, दिल्ली-110096 फा०सं० 203/41/99-आयकर नि०-11।	1.4.99 से 31.3.2002 तक
2.	दीनदयाल बैसर अनुसंधान केन्द्र, 926, फर्गुसन कालेज रोड, पुणे-411004 फा०सं० 203/ 42/99-आयकर नि०-11।	1.4.99 से 31.3.2002 तक

टिप्पणी :- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के नवीकरण के लिए क्षेत्राधिकार वाले आयुक्त/आयकर निदेशक के माध्यम से तीन प्रतियों में पहले ही केन्द्र सरकार को आवेदन करें। अनुमोदन के नवीकरण के लिए आवेदन की तीन प्रतियाँ सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग को भी सीधे भेजी जाएगी।


कमलेश सी० वाष्पेय
अवर सचिव, भारत सरकार

अधिसूचना सं० 11179
सेवा में,

प्रबंधक,

भारत सरकार मद्रासालय,

मायापुरी, नई दिल्ली।

प्रतिलिपि अंग्रेजी पाठानुसार प्रेषित।